IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. (IB)-323(PB)/2017

IN THE MATTER OF:

M/s. Jaspreet Singh Chandhok v.	Petitioner

SECTION: UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s)

Mr. Shrey Dambhare, Advocate

For the Respondent(s)

ORDER

Notice to show cause to the respondent returnable on 21.09.2017 be issued as to why the petition be not admitted.

Process dasti as well.

List for further consideration on 21.09.2017.

:

(Chief JUSTICE M.M. KUMAR)

(DEEPA KRISHAN) (MEMBER TECHNICAL)

05.09.2017 Vineet